

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P.(S) No. 3419 of 2010**

Md. Haider Ali ..... Petitioner

**Versus**

1. The State of Jharkhand.
2. The Deputy Commissioner, Deoghar.
3. The District Superintendent of Education,  
Deoghar.
4. The Block Education, Extension Officer,  
Devipur, Deoghar. .... Respondents

**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**

For the Petitioner : Mr. Rajiv Lochan, Advocate  
 For the State : Mr. Jayant Franklin Toppo, SC VII  
 For the Resp Nos. 3 : Mr. Krishna Murari, Advocate

**4/Dated: 7<sup>th</sup> July, 2020**

Heard learned counsel for the parties through V.C.

2. The instant writ application has been preferred by the petitioner for a direction upon the respondents to issue appointment letter to the petitioner for the post of Para Teacher, at Butatand Panchayat, in view of the fact that the petitioner has been selected by the Gram Shiksha Samiti.

3. Learned counsel for the petitioner submits that though he has represented several times before the respondent-authorities, but his case has not been considered till date.

4. Learned counsel for the State submits that if the petitioner files a fresh representation before the concerned respondent, the same shall be disposed of in accordance with law.

5. Mr. Krishna Murari, learned counsel for the respondent No. 3 is present.

6. Having heard learned counsel for the parties, I hereby dispose of the instant writ application by giving liberty to the petitioner to file a fresh representation raising his grievance before the respondent No.2-The Deputy Commissioner, Deoghar. If any such representation is filed before the respondent No.2; same shall be disposed of in accordance with law, rules, regulations, circulars and policy decisions of the Government within a period of four months from the date of receipt of representation.

7. With the aforesaid observations this instant writ application is disposed of.

**(Deepak Roshan, J.)**

Amardeep/